

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 896/GT/2025

Subject : Petition for truing up of 2019-24 tariff for Panchet Hydel Power Station, Unit-I & II (80 MW).

Petition No. 899/GT/2025

Subject : Petition for determination of 2024-29 tariff for Panchet Hydel Power Station, Unit-I & II (80 MW).

Petitioner : DVC

Respondents : JBVNL and others.

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand K. Ganesan, Advocate, DVC
Ms. Ritu Apurva, Advocate, DVC
Ms. Pragya Pushkar, Advocate, DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter are completed and the orders in the Petitions may be reserved. None appeared for the Respondents/ Objectors, despite notice.

2. The Commission, after hearing the learned counsel, directed the Petitioner to file the following additional information on an affidavit, after serving a copy to the Respondents/ Objectors, on or before **5.6.2026**:

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- (a) *Details of area and their corresponding cost of land booked under capital cost of Panchet HTPS pertaining to 8 MW ground mounted solar power projects, along with the rationale for not including the cost of land used for renewable energy generation under free hold land in Form 12.*
- (b) *With respect to direction to the Petitioner in Order dated 20.9.2023 in Petition No. 81/MP/2022, the petitioner to provide:*
 - (1) *Month wise PAF achieved for the period.*
 - (2) *Month wise energy generated for the period.*
 - (3) *Actual O&M data during the RM&U period.*
- (c) *Justification for claiming an amount of -5.28 lakh (as other assets), in form 9A for Konar dam along with applicable Regulation and details of asset.*
- (d) *Supporting documents for the items claimed under Regulation 26(1)(d) towards Dam Rehabilitation & Improvement for Konar dam and Panchet dam.*



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(e) The Petitioner in response to TV letter dated 12.11.2025 has submitted that the plant has remained in operating condition throughout the RM&U period, w.r.t the same the Petitioner to provide:

- (1) Month wise PAF achieved for the period.*
- (2) Month wise energy generated for the period.*
- (3) Actual O&M data during the RM&U period.*

3. The Respondents/ objectors are permitted to file their respective reply/ response, on or before **19.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **26.6.2026**.

4. The Petition will be listed for hearing on **9.7.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

